

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 63 OF 2016 &
IA NO. 162 OF 2016 &
IA NOS. 217 & 218 of 2017**

Dated: 6th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Orissa Power Consortium Ltd.

...Appellant(s)

Vs.

Odisha Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Tarun Johri
Mr. Ankur Gupta

Counsel for the Respondent(s)

:

Mr. Rutwik Panda
Ms. Anshu Malik for R.1

Mr. Raj Kumar Mehta
Ms. Himanshi Andley for R.2

Ms. Shivangi Vaid for R.3

Mr. Shikhar Saha for R.4

ORDER

Learned counsel for the respondents seek two weeks time to file reply to the I.A. They may file the same on or before 21.04.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 28.04.2017 after serving copy on the other side.

List the I.A. No. 217 of 2017 for hearing on **01.05.2017.**

APPEAL No. 63 of 2016

It is represented that pleadings are complete in the main appeal.

List the matter for hearing on 27.07.2017.

(I. J. Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson